

be placed on the Table of the House. I would like to suggest that the hon. Home Minister should take the early opportunity to do away with the Preventive Detention Act and lay on the Table a chart showing the action taken under the Defence of India Rules.

Shri Nanda: This stands by itself. Whatever is required to be done under the other Act and rules, we will attend to it.

PAPERS UNDER TARIFF COMMISSION ACT

The Minister of Industry (Shri Kanungo): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:--

(1) (i) Report (1963) of the Tariff Commission on the continuance of protection to the Automobile Spark Plug Industry.

(ii) Government Resolution No. 8(1)-Tar/63, dated the 27th September, 1963.

(iii) Government Notification No. 8(1)-Tar/63, dated the 27th September, 1963.

(iv) Statement explaining the reasons why a copy each of the documents at (i) to (iii) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library. See No. LT-1808/63].

(2) (i) Report (1963) of the Tariff Commission on the continuance of protection to the Engineer's Steel Files Industry.

(ii) Government Resolution No. 7(2)-Tar/63, dated the 27th September, 1963.

(iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period

prescribed in the said sub-section. [Placed in Library. See No. LT-1809/63.]

(3) (i) Report (1963) of the Tariff Commission on the continuance of protection to the Piston Assembly (Pistons, Piston Rings and Gudgeon Pins) Industry.

(ii) Government Resolution No. 15(1)-Tar/63, dated the 24th October, 1963.

(iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library. See No. LT-1810/63].

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I wish to crave your indulgence for a minute. You would notice that with dull uniformity all these three items--statements explaining the reasons for the delay--run like an ugly trail through all these three items. In this Parliament, the third Lok Sabha, this has become a hackneyed ritual, explaining the delay. Is the House to understand that there is no attempt on the part of the Government to improve its efficiency in these matters? Always these reports are delayed. Why should they be delayed? We would like to know from the Minister why these are delayed. Everytime the same thing happens.

Mr. Speaker: I will try to find out from him.

PAPERS UNDER THE COMPANIES ACT, 1956

The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah): I beg to lay on the Table a copy each of the following Reports

[Shri Raghuramiah]
under sub-section (1) of section 619A of the Companies Act, 1956:

- (i) Annual Report of the Mazagon Dock Limited, Bombay, for the year ended 31st March, 1963, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1811/63].
- (ii) Annual Report of the Garden Reach Workshops, Limited, Calcutta, for the year ended 31st March, 1963, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1812/63.]

NOTIFICATIONS UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT AND APPRENTICES ACT AND GOVERNMENT RESOLUTION re CENTRAL WAGE BOARD FOR JUTE INDUSTRY

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri Pattabhi Raman):
I beg to lay on the Table—

- (1) a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:
 - (i) The Employees' Provident Funds (Fifteenth Amendment) Scheme, 1963 published in Notification No. G. S. R. 1401 dated the 24th August, 1963.
 - (ii) The Employees' Provident Funds (Seventeenth Amendment) Scheme, 1963 published in Notification No. G. S. R. 1433 dated the 29th August, 1963. [Placed in Library. See No. LT-1813/63].

- (2) a copy of Notification No. G. S. R. 1605, dated the 5th October, 1963 under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, extending the said Act to the distilling and rectifying of spirits (not falling under industrial and power alcohol) and blending of spirits industry. [Placed in Library. See No. LT-1814/63.]
- (3) a copy of the Central Apprenticeship Council (Amendment) Rules, 1963 published in Notification No. G. S. R. 1465 dated the 7th September, 1963, under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. 1815/63.]
- (4) a copy of Government Resolution No. WB-5(16)/63 dated the 27th September, 1963 accepting the recommendations of the Central Wage Board for Jute Industry. [Placed in Library. See No. LT-1816/63.]

12.23 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament and assented to by the President since a report was last made to the House on the 16th September, 1963:—

- (1) The Export (Quality Control and Inspection) Bill, 1963.
- (2) The All-India Services (Amendment) Bill, 1963.
- (3) The Institutes of Technology (Amendment) Bill, 1963.